

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 23/GT/2017

Subject : Approval of tariff of Nabinagar Thermal Power Project (4x 250 MW) for the period from anticipated COD of Unit-I to 31.3.2019

Petitioner : Bhartiya Rail Bijlee Company Ltd.

Respondents : East Central Railway and 2 others

Date of hearing : **20.2.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Swapna Seshadri, Advocate, BRBCL
Ms. Parichita Chowdhary, Advocate, BRBCL
Shri Sanjeev Kumar Varshney, BRBCL
Shri Prashant Chaturvedi, BRBCL
Ms. Mazag Andrabi, Advocate, ECR
Shri Saahil Kaul, Advocate, ECR
Shri Manish Tiwari, ECR
Shri R.B.Sharma, Advocate, BSP (H) CL
Shri Shankar Saran, NTPC
Shri Prashant, NTPC
Shri Rakesh, NTPC

Record of Proceedings

During the hearing the learned counsel for the petitioner submitted that the petitioner has revised the tariff petition based on the actual COD of Units- I & II in terms of the 2014 Tariff Regulations and has served copies on the respondents.

2. The learned counsel for the respondent, ECR submitted that since there has been delay on the part of the petitioner in filing/ revising the tariff petition, the Commission may permit the respondent to pay variable cost at 75% of the total bill raised by the petitioner. She however submitted that the respondent may be granted time to file reply to the revised petition filed by the petitioner.

3. On a specific query by the Commission whether the Respondent No. 1 and the petitioner had decided the amount payable as provisional tariff, the learned counsels replied in the negative. The Commission however observed that grant of provisional tariff will be considered.

4. The learned counsel for the respondent BRP(H)CL prayed for time to file reply in the matter. He however had no objection to the grant of provisional tariff for the project subject to the adjustment based on the tariff.

5. The Commission after hearing the parties directed the respondents to file their replies on or before **16.3.2018** with advance copy to the petitioner, who shall file its rejoinder, if any, by **28.3.2018**.



Pleadings shall be completed by the parties prior to the next date of hearing. Matter shall be listed in due course for which separate notices will be issued.

By order of the Commission

-Sd/-
(T. Rout)
Chief (Law)

